

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 121  
**(IB)-16(PB)/2017**

**IN THE MATTER OF:**

**Anil Mahindroo & Anr.**

.... **APPLICANT / PETITIONER**

**Vs**

**Earth Iconoic Infrastructures Pvt. Ltd.**

....

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent;-

Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Heitish Raj Singh, Advs. for RP.

Ms. Zinneha Mehta, Ms. Rajesh P., Advs. for Ex.-management

Mr. Shubham Paliwal, Adv. for R6

Mr. Anubhav Tiwari, Adv. for R-8

Mr. Sandeep Bisht, Adv. for R-3

**ORDER**

**CA-1553(PB)/2019:-**

The present application has been filed by the RP under Section 33 of the Code for liquidation of the corporate debtor.

Let copy of the application be served to the counsel for the non-applicant-ex.-directors during the course of the day.

Objections, if any, be filed within a week with a copy in advance to the counsel for the RP.

List for arguments on 06.09.2019.

**CA-1387(PB)/2019:-**




Reply by RP be filed within a week with a copy in advance to the counsel for the applicant.

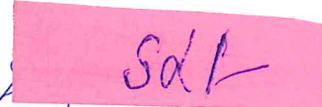
List on 03.09.2019.

Pleadings in all other applications be completed before the next date of hearing by exchanging copies.

List on 03.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

22.08.2019  
Aarti Makker